

NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal No.216/2017

IN THE MATTER OF:

Sky Force Security & Alliance
Securities (P) Limited

.. PETITIONER

SECTION :

Under Section 252 (1)

Order delivered on 22.1.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant : -

For the Respondents :

For the Intervener : Ms. Easha Kadian, Standing Counsel,
For Income tax Deptt.

ORDER

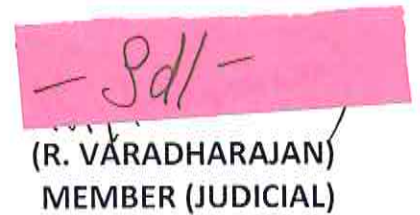
Learned Counsel for the petitioner is present and represents that the observations/objections from the ROC as well as the Income tax Department has not been received till date despite the directions passed by this Tribunal. It is further represented by the Ld. Counsel for the Petitioner that name of the Company which has been struck off has been regularly paying the Service Tax and also filing the Income tax Returns. In addition to the above, proof of documents which have been filed show that the Company is in operation and the Bank Statement has also been filed for the period commencing from

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Contd.

31.3.2016 to 30.8.2017 to establish that even at the time of striking off the name in June, 2017, the Company was in operation.

In view of filing of the Income tax Returns as well as the Service Tax Returns and the overwhelming evidence placed before this Tribunal which shows that the Company was in operation at the time of striking off as evidenced from the financial transactions which have been done as per the Bank Statements issued by the YES Bank, by virtue of Section 252 (1), the name of the Company stands restored subject to terms & Conditions. Detailed order to follow.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
22.1.2018